Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-MA No. 1/2020 EMG-CM No. 1/2020, EMG-CM No. 4/2020 EMG-CM No. 5/2020

The Chamber of Commerce and Industry and others

.....Appellant(s)

Through :- Mr. K. S. Johal, Sr. Advocate with Mr. Karman Singh Johal, Advocate

V/s

Y. V. Sharma and othersRespondent(s) Through :- Mr. B. S. Salathia, Sr. Advocate with Mr. Bhanu Singh Salathia, Advocate for Nos. 1 and 2 Mr. Sachin Gupta, Advocate for Nos. 4, 5 and 6

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE ORDER

Mr. Karman Singh Johal, Advocate appearing on behalf of the appellants seeks a short adjournment on the ground that he has received a copy of the objections filed by the respondents to the application for grant of interim relief only today and seeks some time for going through the same. Time as prayed for is granted.

Let the case be listed for consideration on 05.05.2020.

EMG-CM Nos. 4/2020 & 5/2020

Both the applications have been filed with joint prayers for placing on record the affidavits sworn in by the respondent Nos. 4, 5 & 6 as well as for dispensing with the affidavits, stamp and court fee etc. Mr. Sachin Gupta, learned counsel for the respondent Nos. 4, 5, & 6 seeks some time for filing the affidavits sworn in by the aforesaid respondents duly identified, as the affidavits annexed with the applications have not been identified by anyone. As such, Mr. Gupta, is permitted to place on record the affidavits duly sworn in by respondent No. 4, 5 & 6 after properly identifying the same. He shall also furnish the advance copy of the same to the learned counsel for the appellants.

So far as, the other prayer in both the applications, seeking time to remove the deficiencies is *allowed*. The deficiencies shall be removed within the period of three day's from opening of the lockdown.

List as above.



Jammu 28.04.2020 Muneesh